

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL'
PRINCIPAL BENCH, NEW DELHI

OA No.34/2025

IN THE MATTER OF:

Sunil Sharma

...

Applicant

Versus

State of Haryana & Ors

...

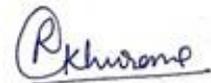
Respondent

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Place: Faridabad
Date: 11/04/2025

Filed by

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REPLY ON BEHALF OF RESPONDENT NO. 1 AND 2

MOST RESPECTFULLY SHOWETH:

1. Mr. Sunil Sharma, resident of 114/11E, Faridabad has sent the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 34/2025 for exercise of suo moto jurisdiction as per Judgment of Hon'ble Supreme Court in Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897.
2. That present reply is being filed through Ms. Aakansha Tanwar, Regional Officer, HSPCB, Ballabgarh who is authorized and competent to file the same on behalf of answering respondents.
3. That this Hon'ble Tribunal taking note of the allegations made in the above subjected complaint letter, passed the order dated 10.02.2025. A Joint Committee was directed to be constituted to verify the factual position and take appropriate remedial action.
4. That in the compliance of order dated 10.02.2025, the Joint committee comprising of SDM Ballabgarh (Nominee of Deputy Commissioner Faridabad; Joint Commissioner MCF (Nominee of Municipal Commissioner Faridabad); Superintending Engineer, HSVP (Nominee of Administrator HSVP) and Assistant Environmental Engineer (Representative of HSPCB) inspected

Aakansha Tanwar

thesite in question alongwith the concerned Sh. Devender Maan resident of B1/118/ Block B, Sector-11, Faridabad)on 11.03.2025.

5. That the Inspection report of the Joint Committee was filed before this Hon'ble Tribunal on 17.03.2025which is already on record.
6. That respondent no. 3 has already submitted that it has issued show cause notice in this matter to Respondent No.5. Further action is to be taken by respondent no. 3 only.
7. That Respondent No. 4 has already issued directions to the respondent No. 3 for removal of structure from the site in question by 10.04.2025. The report is pending on behalf of respondent no. 3.

In view of the above stated facts and circumstances mentioned herein above, no action is required to be taken by answering respondents. It is prayed that the answering respondents may be removed from the array of respondents in this matter.

The reply is being submitted for kind consideration of this Hon'ble Tribunal.


Regional Officer
Ballabgarh Region
For Respondent No.1 and 2
11.04.25

Place: Faridabad
Date: 11.04.2025

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AFFIDAVIT

I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Ballabgarh Region do hereby solemnly affirm and state as under;-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.
3. That Annexures are true copy of their originals.



Akansha
Deponent 11.04.25

Haryana State Pollution Control Board

Ballabgarh

Verification:

Verified at Faridabad on 11th day of April, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein

ATTESTED AS IDENTIFIED

Notary Public, Faridabad
(Govt. of India)

11 APR 2025

Akansha
Deponent 11.04.25